

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 290/2025

IN THE MATTER OF:

Hemant Singh Gonia and Others

...Applicant(s)

VERSUS

State of Uttarakhand & Ors.

...Respondent(s)

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1.		Additional Response / Status Report by way of Affidavit on behalf of the Executive Officer, Nagar Palika Parishad, Bhawali (Respondent No. 3)	
2.	Annexure R1	Letter of Executive Officer, Nagar Palika Parishad, Bhawali, dated 28.04.2026 (No. 149/Ri.0.Pi.0./2026-2027) reporting the status of solid waste management and sewage-related enforcement measures in the Bhawali and Kainchi Dham area, along with photographs of Namami Gange cleanliness drive dated 23.03.2026.	
3.	Annexure R2	Letter of Executive Officer, Nagar Palika Parishad, Bhawali, dated 04.05.2026 (No. 174/Ri.0.Pi.0./2026-2027) updated compliance report, reflecting updated figures for challans and fines (188 challans, Rs. 77,100/-) under the Single Use Plastic ban.	

760

Filed by

DEEPAK BORA



Counsel for the State of Uttarakhand
17, New Lawyers Chambers, Setalvad Block,
Supreme Court of India, New Delhi 110 001

Mobile No. 9971578987

Email- adv.deepakbora@gmail.com



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

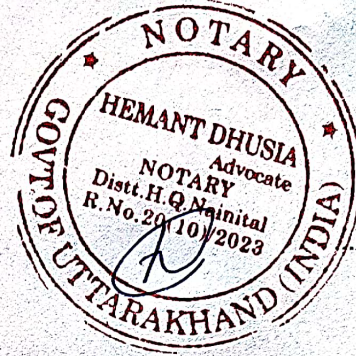
Original Application No. 290/2025

IN THE MATTER OF:

Hemant Singh Gonja and Others

VERSUS

State of Uttarakhand & Ors.



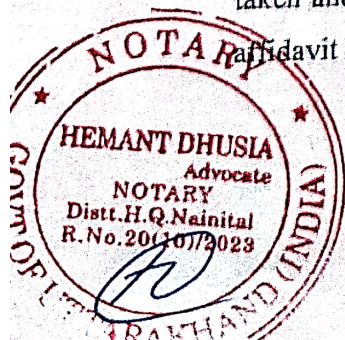
...Applicant(s)

...Respondent(s)

**ADDITIONAL RESPONSE / STATUS REPORT BY WAY OF AFFIDAVIT ON BEHALF
OF
THE EXECUTIVE OFFICER, NAGAR PALIKA PARISHAD, BHAWALI (RESPONDENT
NO. 3)**

I, Sudhir Kumar, Executive Officer, Nagar Palika Parishad, Bhawali, District Nainital, Uttarakhand, do hereby solemnly affirm and state as follows:

1. That I am the Executive Officer of Nagar Palika Parishad, Bhawali (hereinafter referred to as 'the Palika') and am duly authorised to depose this affidavit on behalf of Respondent No. 3. I am fully conversant with the facts and circumstances of the present case based on official records maintained by the Palika.
2. That the present Additional Response / Status Report Affidavit is being filed on behalf of Respondent No. 3, to indicate the details of solid waste generated in the area, treatment/disposal facility, the existing gap, a timeline for clearing the same, and the steps taken and timeline to stop discharge of untreated sewage into the Shipra water body. This affidavit is based on the official communications dated 28.04.2026 and 04.05.2026 issued by

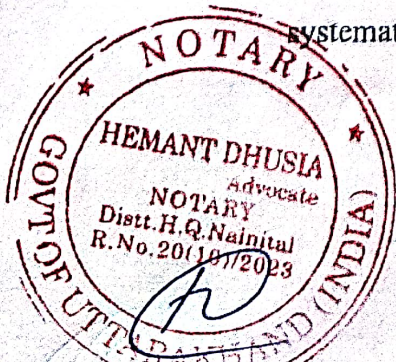


Hemant Dhusia
HEMANT DHUSIA Advocate
Notary Distt H.Q.Nainital
Reg.No.20(10)/2023

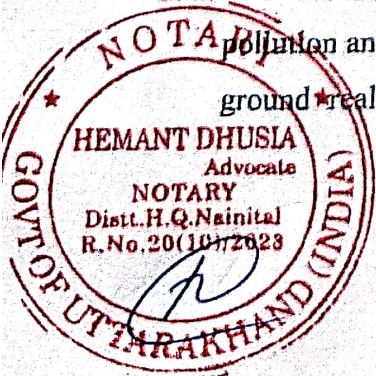
18-05-2026

this office, true copies of which are annexed herewith as Annexure R1 and Annexure R2 respectively.

3. That at the outset, the answering Respondent wishes to place on record before this Hon'ble Tribunal that the Nagar Palika Parishad, Bhawali, has been, and continues to be, deeply committed to the cause of environmental protection, cleanliness of water bodies, and faithful implementation of all applicable statutory and regulatory directions. The answering Respondent denies all allegations made by the Applicant(s) that are incorrect, misconceived, or not borne out from official records, save and except what is specifically admitted herein.
4. That with respect to solid waste management in the Bhawali and Kainchi Dham area, the Palika has deployed substantial manpower, machinery, and vehicles. The salient details are as follows:
 - 24 Paryavaran Mitras (Environment Friends), 2 Dumpers, 4 Pickup Vehicles, and 1 Sewer Section Cleaning Machine are deployed full-time for collection, transportation, and disposal of solid and plastic waste within the municipal area.
 - Approximately 2 TPD of waste is lifted daily from Bhawali town and approximately 0.45 TPD from Kainchi Dham through Palika vehicles and is disposed of at the Haldwani Cluster as per prescribed norms.
 - Keeping in view the increasing footfall of devotees and pilgrims at Kainchi Dham, and pursuant to directions of the District Administration, 4 dedicated Paryavaran Mitras have been specially deployed at the Kainchi Dham market for daily cleaning and sanitation.
 - Special cleanliness drives are periodically conducted at the Shipra Nala/Nadi and adjoining areas in coordination with various organisations and schools.
 - The Palika has achieved 100% door-to-door waste collection within the Bhawali/Kainchi Dham municipal area, generating revenue of Rs. 32,26,352/- from waste collection charges and Rs. 5,47,103/- from recycling, demonstrating the systematic and sustainable nature of the programme.



5. That with respect to inspections of buildings and hotels along drains and enforcement action against illegal sewage discharge, the Palika regularly inspects buildings and hotels situated along drains and nallahs within the municipal area. In pursuance of such inspections, the Palika has issued 36 challans and imposed fines totalling Rs. 42,200/- against violators found discharging sewage openly into nallahs, in accordance with applicable rules and regulations.
6. That the Palika has been strictly enforcing the Anti-Littering and Spitting Act and the Single Use Plastic (SUP) ban within its jurisdiction. The current updated status of enforcement action is as follows:
- 100 challans have been issued and fines of Rs. 1,31,200/- have been recovered under the Anti-Littering and Spitting Act for dumping waste openly into nallahs and public places.
 - 188 challans have been issued and fines of Rs. 77,100/- have been recovered for violation of the Single Use Plastic ban (updated figures as per Annexure R2 dated 04.05.2026).
7. That with respect to sewerage and drainage infrastructure for the Bhawali area, pursuant to Hon'ble Chief Minister's Announcement No. 618/2024, a Sewer and Drainage Plan is to be prepared for the Bhawali municipal area. In this regard, the Peyjal Nirman Shakha (Drinking Water Construction Division), Bhimtal, Uttarakhand, has already completed the survey of the Bhawali area, and the process for preparation of the Detailed Project Report (DPR) is currently underway. A copy of the relevant communication forms part of Annexure R1.
8. That the answering Respondent has taken all necessary immediate and long-term steps to address the issues raised in the Original Application in a proactive, diligent, and environmentally responsible manner. The Palika is fully committed to ensuring strict compliance with all applicable environmental laws and all directions issued by this Hon'ble Tribunal and shall continue to report progress as directed.
9. That the answering Respondent humbly submits that the allegations of environmental pollution and irreversible ecological harm made by the Applicant(s) are not borne out by the ground reality, inasmuch as active, concrete, and well-documented steps are already



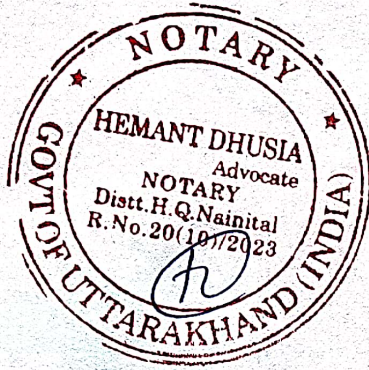
[Handwritten Signature]

underway, and the answering Respondent remains firmly committed to achieving complete compliance within the shortest possible time.

10. That the above facts are true and correct to the best of my knowledge and belief, based on official records, and nothing material has been concealed therefrom.



DEPONENT



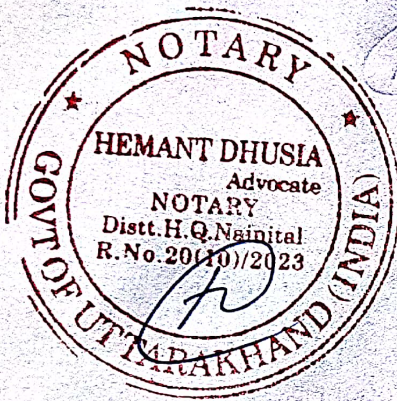
VERIFICATION

I, the deponent above named, do hereby verify that the contents of the above affidavit are true and correct to my knowledge and belief, based on official records, and nothing material has been concealed therefrom.

Verified at Nainital on this 18 day of 05, 2026.

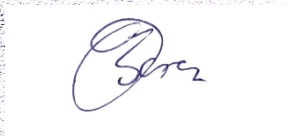


DEPONENT



Filed by

DEEPAK BORA



Counsel for the State of Uttarakhand

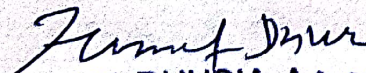
17, New Lawyers Chambers, Setalvad Block,

Supreme Court of India, New Delhi, 110 001

Mobile No. 9971578987

Email- adv.deepakbora@gmail.com

Attested that Sri/smt. Sudhir Kumar
the Deponent Identified by Ghanum Barthwal
Sworn & Verified the contents of
the Affidavit at... Nainital
on Date... 18-05-2026 at... Nainital


HEMANT DHUSIA Advocate 18-05-2026
Notary Distt H.Q.Nainital
Reg.No.20(10)/2023

कार्यालय नगर पालिका परिषद, भवाली

e-mail:- eonagarpalikabhowali@gmail.com

पत्रांक: 149 / रि०पी० / 2026-2027

दिनांक: 28 / 04 / 2026

सेवा में,

उपजिलाधिकारी महोदय,

श्री कैची धाम।

विषय- मा० राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन सं० 290/2025 हेमन्त सिंह गोनिया बनाम उत्तराखण्ड राज्य व अन्य के सम्बन्ध में।

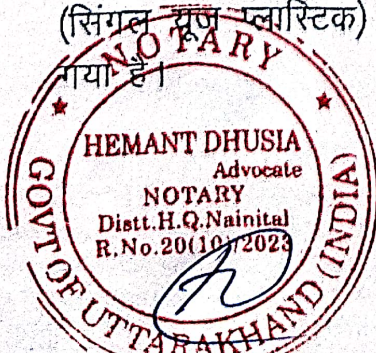
महोदय,

उपरोक्त विषयक अपने पत्र सं०- 165/रीडर/ 2025-26 दिनांक 20/04/2026 का संदर्भ ग्रहण करने का कष्ट करे। जिसके क्रम में मा० राष्ट्रीय हरित अधिकरण में योजित आवेदन सं०- 290/225 श्री हेमन्त गोनिया एवं उत्तराखण्ड राज्य एवं अन्य के सम्बन्ध में की गई कार्यवाही से अवगत कराये जाने हेतु निर्देशित किया गया है जिसके क्रम में नगर पालिका परिषद, भवाली से सम्बन्धित सूचना निम्न प्रकार सेवा में सादर प्रेषित:-

1- नाले के किनारे बने भवन/होटल की सोक पीटो की जाँच पालिका द्वारा समय-समय पर की जाती है खुले में सीवर बहने पर पालिका द्वारा नियमानुसार चालानी कार्यवाही की जाती है अब तक कुल 36 चालान से 42,200 अर्थदण्ड लिया गया।

2- पालिका द्वारा नगर क्षेत्र में ठोस अपशिष्ट/प्लास्टिक का संग्रहण/निस्तारण का कार्य किया जा रहा है, जिसमें 24 पर्यावरण मित्र कार्यरत है एवं 2 डम्पर, 4 पीकप एवं 1 सीवर सेक्शन मशीन सफाई कार्य में लगाये गये है। इसके अतिरिक्त पालिका द्वारा समय-समय पर नाले की सफाई की जाती है तथा विभिन्न संगठनों एवं स्कूलों के माध्यम से भी नाले में विशेष सफाई अभियान चलाये जाते हैं। पालिका द्वारा नगर क्षेत्र भवाली में प्रतिदिन 2 TPD एवं कैची धाम से लगभग 0.45 TPD कूड़ा पालिका वाहनो से उठाया जाता है। जिसका निस्तारण हल्द्वानी कलस्टर में किया जाता है। साथ ही कैची धाम बाजार की सफाई व्यवस्था हेतु पालिका स्तर से 04 पर्यावरण मित्रों की तैनाती की गई है, जिनके द्वारा प्रतिदिन कैची धाम में साफ सफाई का कार्य किया जाता है। पूर्व से ही कैची धाम जिला पंचायत क्षेत्र के अन्तर्गत आता है। बढ़ते हुए श्रद्धालुओं को देखते हुए पालिका द्वारा जिला प्रशासन से प्राप्त निर्देशों के क्रम में कैची धाम में सफाई व्यवस्था की जा रही है।

3- नगर पालिका परिषद भवाली द्वारा नाले में खुले रूप से कूड़ा डालने पर नियमानुसार Anti littering & Spitting act के अन्तर्गत चालानी कार्यवाही की जाती है। पालिका द्वारा अब तक 100 व्यक्तियों के चालान कर रु० 1,31,200.00 का अर्थदण्ड वसूला गया है। तथा SUP (सिंगल यूज प्लास्टिक) प्रतिबन्ध पर कुल 179 चालानों रु०-71,500.00 का अर्थदण्ड वसूला गया है।



4

अधिसाक्षी अधिकारी
नगर पालिका परिषद
भवाली (नैनीताल)

4- नगर पालिका परिषद भवाली द्वारा 767 क्षेत्र में 100 प्रतिशत डोर-टू-डोर कूड़े का कलेक्शन किया जाता है। पालिका द्वारा अब तक भवाली/कैची धाम से रु0 32,26,352:00 की आय कूड़ा कलेक्शन से अर्जित की गई है तथा रु0 5,47,103:00 कूड़े के पुर्नचकरण से आय प्राप्त की है।

5- नगर पालिका परिषद भवाली क्षेत्रान्तर्गत मा0 मुख्यमंत्री घोषणा 618/2024 भवाली नगर क्षेत्र में सीवर एवं ड्रेनेज प्लान का निर्माण कार्य किया जायेगा के क्रम में पेयजल निर्माण शाखा उत्तराखण्ड भीमताल द्वारा भवाली क्षेत्र का सर्वे का कार्य कर लिया गया है तथा डी0पी0आर0 बनाये जाने की कार्यवाही गतिमान है। पत्र की छॉयाप्रति संलग्न है।

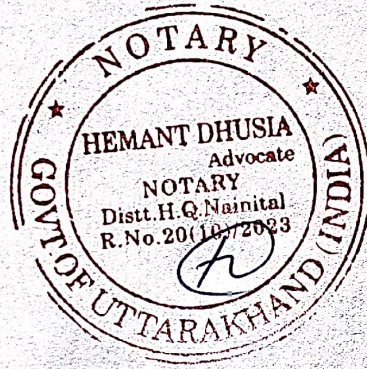
अतः उक्तानुसार की गई कार्यवाही महोदय की सेवा में सादर प्रेषित।

भवदीय,

अधिसासी अधिकारी
नगर पालिका परिषद,
भवाली।

पत्रांक / व दिनांक उक्त ही।

प्रतिलिपि- 1- जिलाधिकारी महोदय नैनीताल की सेवा में सादर सूचनार्थ प्रेषित।



अधिसासी अधिकारी
नगर पालिका परिषद,
भवाली।

Office of the Municipal Council, Bhawali
e-mail:- eonagarpalikabhowali@gmail.com
Letter No.: 149 / RP/2026-2027

Date: 28/04/2026

To,

Deputy Collector Sir,

Shri Kaichi Dham.

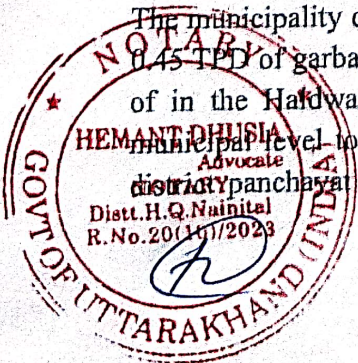
Subject: Regarding original application No. 290/2025 Hemant Singh Goniya vs. State of Uttarakhand and others filed in Hon'ble National Green Tribunal.

Sir,

In relation to the above subject, please take the trouble of taking reference of your letter No. 165/River/2025-26 dated 20/04/2020. In which, you have been directed to inform about the action taken in respect of application No. 290/225 filed in the Hon'ble National Green Tribunal by Shri Hemant Gauniya and State of Uttarakhand and others, in which the information related to Nagar Palika Parishad, Bhawali is respectfully sent to your service as follows:-

1- The soak pit of the building/hotel built on the side of the drain is checked from time to time by the municipality. In case of open sewerage, challan action is taken by the municipality as per rules. Till now a total fine of Rs. 42,200 has been collected from 36 challans.

2- The municipality is collecting and disposing of solid waste/plastic in the city area. 24 environmental friends are employed, and 2 dumpers, 4 pickup trucks, and 1 sewer section machine have been deployed for cleaning. Additionally, the municipality periodically cleans drains and conducts special cleaning campaigns through various organizations and schools. The municipality collects 2 TPD of garbage daily from Bhawali city area and approximately 0.45 TPD of garbage from Kainchi Dham using municipal vehicles. This garbage is disposed of in the Haldwani cluster. Four environmental friends have also been deployed at the municipal level to clean the Kainchi Dham market. Kainchi Dham already falls under the district panchayat area. In view of the increasing number of devotees, the municipality is



[Handwritten Signature]

implementing cleaning arrangements at Kainchi Dham in accordance with instructions from the district administration.

3- The Municipal Council of Bhawali takes action against people found openly dumping garbage in drains under the Anti-Littering & Spitting Act. So far, the municipality has issued challans to 100 individuals and collected fines totaling ₹1,31,200. A total of ₹71,500 has been collected through 179 challans under the SUP (single-use plastic) ban.

Administrative Authority. Municipality Paripak Navani (Nainital)

4- The Municipal Council of Bhawali conducts 100% door-to-door garbage collection in the city area. To date, the municipality has earned ₹3,226,352 from garbage collection in Bhawali/Kaichi Dham and ₹5,47,103 from garbage recycling.

5- In accordance with the Chief Minister's Proclamation 618/2024, "Construction of a sewer and drainage plan in the Bhawali Municipal Council area," the survey of the Bhawali area has been completed by the Uttarakhand Drinking Water Construction Branch, Bhimtal, and the preparation of the DPR is underway. A photocopy of the letter is attached.

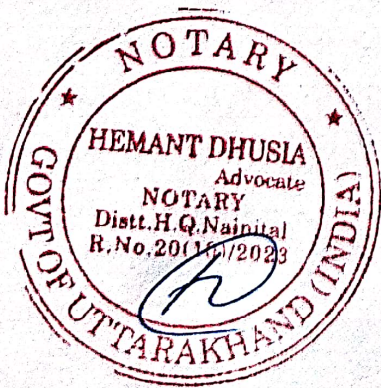
Therefore, the action taken as per above is respectfully forwarded to Sir.

Yours sincerely, Executive Officer, Municipal Council, Bhawali.

Same letter number and date as above.

Copy 1- Respectfully sent to the District Magistrate, Nainital for information.

Executive Officer, Municipal Council, Bhawali.





कार्यालय नगर पालिका परिषद, भवाली

e-mail:- eonagarpalikabhowali@gmail.com

पत्रांक: 174 / रि०पी० / 2026-2027

दिनांक: 04 / 05 / 2026

सेवा में,

श्री दीपक बोरा (अधिवक्ता), एन०जी०टी०

चेम्बर न०-17,

सुप्रीम कोर्ट नई दिल्ली - 110001

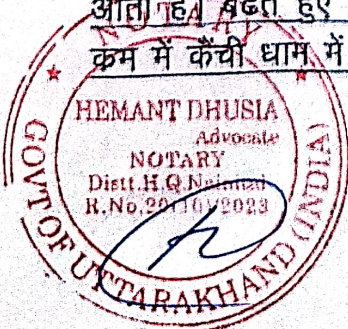
विषय- मा० राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन सं० 290/2025 हेमन्त सिंह गोनिया बनाम उत्तराखण्ड राज्य व अन्य के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपर सचिव उत्तराखण्ड शासन के पत्र सं०- / 382919 / XXXVIII-1-2026-ई-90640 दिनांक 27/03/2026 जिसके अन्तर्गत मा० राष्ट्रीय हरित प्राधिकारी में योजित मूल आवेदन सं०- 290/225 श्री हेमन्त सिंह गोनिया बनाम उत्तराखण्ड राज्य व अन्य के सम्बन्ध में कृत कार्यवाही से अवगत कराये जाने हेतु निर्देशित किया गया है जिसके क्रम में नगर पालिका परिषद, भवाली से सम्बन्धित सूचना निम्न प्रकार सेवा में सादर प्रेषित:-

1- नाले के किनारे बने भवन/होटल की सोक पीटों की जाँच पालिका द्वारा समय-समय पर की जाती है खुले में सीवर बहने पर पालिका द्वारा नियमानुसार चालानी कार्यवाही की जाती है अब तक कुल 36 चालान से 42,200 अर्थदण्ड लिया गया।

2- पालिका द्वारा नगर क्षेत्र में ठोस अपशिष्ट/प्लास्टिक का संग्रहण/निस्तारण का कार्य किया जा रहा है, जिसमें 24 पर्यावरण मित्र कार्यरत हैं एवं 2 डम्पर, 4 पीकप एवं 1 सीवर सेक्शन मशीन सफाई कार्य में लगाये गये हैं। इसके अतिरिक्त पालिका द्वारा समय-समय पर नाले की सफाई की जाती है तथा विभिन्न संगठनों एवं स्कूलों के माध्यम से भी नाले में विशेष सफाई अभियान चलाये जाते हैं। पालिका द्वारा नगर क्षेत्र भवाली में प्रतिदिन 2 TPD एवं कैंची धाम से लगभग 0.45 TPD कूड़ा पालिका वाहनों से उठाया जाता है। जिसका निस्तारण हल्द्वानी कलस्टर में किया जाता है। साथ ही कैंची धाम बाजार की सफाई व्यवस्था हेतु पालिका स्तर से 04 पर्यावरण मित्रों की तैनाती की गई है, जिनके द्वारा प्रतिदिन कैंची धाम में साफ सफाई का कार्य किया जाता है। पूर्व से ही कैंची धाम जिला पंचायत क्षेत्र के अन्तर्गत आता है। बढ़ते हुए श्रद्धालुओं को देखते हुए पालिका द्वारा जिला प्रशासन से प्राप्त निर्देशों के क्रम में कैंची धाम में सफाई व्यवस्था की जा रही है।



(Signature)

अधिसाक्षी अधिकारी
नगर पालिका परिषद
भवाली (नैनीताल)

3- नगर पालिका परिषद भवाली द्वारा नाले में खुले रूप से कूड़ा डालने पर नियमानुसार **Anti littering & Spitting act** के अन्तर्गत चालानी कार्यवाही की जाती है। पालिका द्वारा अब तक 100 व्यक्तियों के चालान कर रु0 1,31,200:00 का अर्थदण्ड वसूला गया है। तथा SUP (सिंगल यूज प्लास्टिक) प्रतिबन्ध पर कुल 188 चालानों रु0-77,100.00 का अर्थदण्ड वसूला गया है।

4- नगर पालिका परिषद भवाली द्वारा नगर क्षेत्र में 100 प्रतिशत डोर-टू-डोर कूड़े का कलेक्शन किया जाता है। पालिका द्वारा अब तक भवाली/कैची धाम से रु0 32,26,352:00 की आय कूड़ा कलेक्शन से अर्जित की गई है तथा रु0 5,47,103:00 कूड़े के पुर्नचकरण से आय प्राप्त की है।

5- नगर पालिका परिषद भवाली क्षेत्रान्तर्गत मा0 मुख्यमंत्री घोषणा 618/2024 भवाली नगर क्षेत्र में सीवर एवं ड्रेनेज प्लान का निर्माण कार्य किया जायेगा के क्रम में पेयजल निर्माण शाखा उत्तराखण्ड भीमताल द्वारा भवाली क्षेत्र का सर्वे का कार्य कर लिया गया है तथा डी0पी0आर0 बनाये जाने की कार्यवाही गतिमान है। पत्र की छाँयाप्रति संलग्न है।

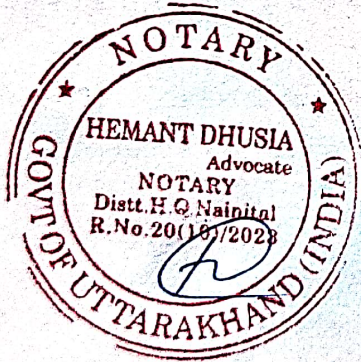
अतः उक्तानुसार की गई कार्यवाही महोदय की सेवा में सादर प्रेषित।

भवतीय,

अधिकासी अधिकारी
नगर पालिका परिषद,
भवाली।

पत्रांक व दिनांक उक्त ही।

प्रतिलिपि- 1- जिलाधिकारी महोदय नैनीताल की सेवा में सादर सूचनार्थ प्रेषित।



अधिकासी अधिकारी
नगर पालिका परिषद,
भवाली।

Office of the Nagar Palika Parishad, Bhowali

e-mail:- eonagarpalikabhowali@gmail.com

Letter No.: 174/R.O.P.O./2026-2027

Date: 04/05/2026

To,

Shri Deepak Bora (Advocate), NGT,

Chamber No. 17,

Supreme Court, New Delhi – 110001

Subject: Regarding Original Application No. 290/2025 – Hemant Singh Goinia vs. State of Uttarakhand & Others – listed before the Hon'ble National Green Tribunal.

Sir,

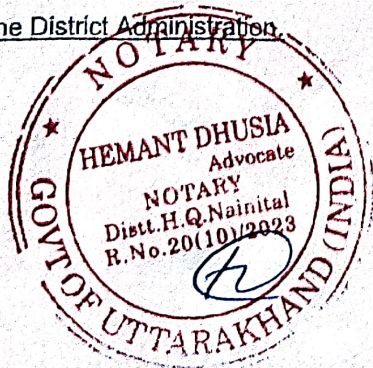
In reference to the above subject, vide letter No. /382919/XXXVIII-1-2026-E-90640 dated 27/03/2026 of the Additional Secretary, Government of Uttarakhand, directions have been issued to submit information regarding the actions taken in connection with Original Application No. 290/225 – Shri Hemant Singh Goinia vs. State of Uttarakhand & Others – before the Hon'ble National Green Tribunal. Accordingly, the information pertaining to Nagar Palika Parishad, Bhowali is hereby respectfully submitted as follows:

1– The inspection of soakage pits (soak pits) of buildings/hotels constructed along the drainage channels (nalas) is carried out by the Palika from time to time. In cases of open sewage flow, punitive action is taken by the Palika as per the rules. So far, a total of **36 challans** have been issued and a fine of **₹42,200** has been collected.

2– The Palika is carrying out collection/disposal of solid waste/plastic in the municipal area, in which **24 Environment Friends (Paryavaran Mitras)** are engaged, along with **2 dumpers, 4 pickup vehicles, and 1 sewer suction machine** deployed for cleaning work. In addition, the Palika undertakes periodic cleaning of drains and also runs special cleanliness drives in drains through various organisations and schools.

The Palika collects approximately **2 TPD** of waste from Bhowali municipal area and approximately **0.45 TPD** from Kainchi Dham daily via Palika vehicles, which is disposed of at the **Haldwani Cluster**. Additionally, for the cleanliness of the Kainchi Dham market, **4 Environment Friends have been deployed at the Palika level, who carry out daily cleaning work at Kainchi Dham. Kainchi Dham was previously under the Zila Panchayat area. In view of the growing number of devotees, the Palika is managing cleanliness at Kainchi Dham as per directions received from the District Administration.**

(Signature)



Executive Officer

Nagar Palika Parishad,
Bhowali (Nainital)

3- Nagar Palika Parishad, Bhowali, takes punitive action as per the rules under the **Anti-Littering & Spitting Act** against those who openly dump waste into drains. So far, **100 individuals** have been challaned and a fine of **₹1,31,200.00** has been collected. Furthermore, under the ban on **SUP (Single Use Plastic)**, a total of **188 challans** have been issued and a fine of **₹77,100.00** has been collected.

4- Nagar Palika Parishad, Bhowali, carries out **100% door-to-door waste collection** in the municipal area. The Palika has so far earned a revenue of ₹32,26,352.00 from waste collection from Bhowali/Kainchi Dham, and ₹5,47,103.00 has been received as income from waste recycling.

5- Under the area of Nagar Palika Parishad, Bhowali, as per the Chief Minister's Announcement No. 618/2024, a Sewer and Drainage Plan is to be constructed in the Bhowali municipal area. In this regard, a survey of the Bhowali area has been conducted by the Drinking Water Construction Division, Uttarakhand, Bhimtal, and the process of preparing the **D.P.R. (Detailed Project Report)** is currently underway. A photocopy of the letter is enclosed.

Therefore, the above-mentioned action taken is hereby respectfully submitted.

Yours faithfully,


Executive Officer

Nagar Palika Parishad,
Bhowali.

Letter No. and Date: Same as above.

Copy to: 1- Respectfully forwarded to the office of the District Magistrate, Nainital, for information.


Executive Officer

Nagar Palika Parishad,

